

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT NO.I

Customs Miscellaneous Application No.70107 of 2021
(On behalf of Appellant)

In
Customs Appeal No.70084 of 2020

(Arising out of Order-in-Appeal No. NOI-CUSTOM-000-APP-994 & 995-19-20 dated 09/10/2019 passed by Commissioner (Appeals) Customs, Central Goods & Services Tax, Noida)

M/s R. S. PaperAppellant
(I-76, Site – V, Surajpur Industrial Area Kasna, Noida)
VERSUS

The Principal Commissioner of
Customs, NoidaRespondent
(Dadri, Noida)

WITH

Customs Miscellaneous Application No.70108 of 2021
(On behalf of Appellant)

In
Customs Appeal No.70039 of 2020

(Arising out of Order-in-Appeal No. NOI-CUSTOM-000-APP-994 & 995-19-20 dated 09/10/2019 passed by Commissioner (Appeals) Customs, Central Goods & Services Tax, Noida)

M/s Rishi Chawla, PartnerAppellant
(I-76, Site – V, Surajpur Industrial Area Kasna, Noida)
VERSUS

The Principal Commissioner of
Customs, NoidaRespondent
(Dadri, Noida)

APPEARANCE:

Shri Amit Awasthi, Advocate for the Appellant
Shri Gyanendra Kumar Tripathi, Authorised Representative for the Respondent

CORAM: HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

MISCELLANEOUS ORDER NO. - 70034-70035/2021

FINAL ORDER NO. - 70191-70192/2021

DATE OF HEARING : 06 August, 2021
DATE OF DECISION : 06 August, 2021

ANIL CHOUDHARY:

The appellant has filed Miscellaneous applications praying for remedy to withdraw their appeals and seek remedy before the Joint Secretary in the Department of Revenue as the issue of drawback is involved. Learned counsel for the appellant further informs that they have already filed the appeal with proper revision application before the said Authority.

2. Accordingly these appeals are disposed of as withdrawn with liberty to pursue remedy before appropriate Authority. The appellant is granted liberty to pray for refund of pre-deposit made under Section 35F of Act, before the Department. Miscellaneous applications also stand disposed of.

(Dictated and pronounced in open court)

**(ANIL CHOUDHARY)
MEMBER (JUDICIAL)**

**(P.ANJANI KUMAR)
Member (Technical)**